

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-3054(ND)/2019

IN THE MATTER OF:

Vikas Jain & Ors.

....PETITIONER

Vs

M/s.Wava Megacity Centre Pvt.Ltd.

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 25.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri K. K. Vohra,

Hon'ble Member (Technical)

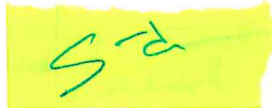
For the Petitioner/Applicant : Mr.Dania Nayyar,Ms..Chaitanyashil Priyadarshi,Krishna
Mohan, K Menon, Advocates

For the Corporate Debtor :

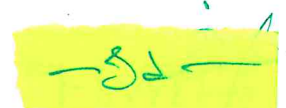
ORDER

Counsel for the Financial Creditor is present. Registry is directed to issue Notice to the Corporate Debtor(CD). The Counsel for the Financial Creditor is permitted to service private Notice at the registered office address of the Corporate Debtor (CD) by all modes and file the proof of service alongwith affidavit.

Put up on 11.2.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. MOHD. SHARIEFTARIQ)
MEMBER(JUDICIAL)

Balram Mahajan